

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:3298
ANSWERED ON:15.04.2010
HINDI ADVISORY COMMITTEE
Mishra Shri Mahabal

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) Whether a decision has been taken by the Hindi Advisory Committee to implement the use of Hindi or Regional language in the respective district or lower courts last year;and

(b) If so, the measures being taken for the proper implementation thereof?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF LAW AND JUSTICE (DR. M.VEERAPPA MOILY)

(a) In the last meeting of the Hindi Advisory Committee held on 28th December, 2007, a suggestion was made by a member of the Committee to implement the use of Hindi or regional languages in the respective District Courts or Lower Courts of the State Governments. Even though the subject matter pertains to the State Governments, it was clarified by the Member Secretary that in some of the States, the proceedings in the Lower Courts are being held in Hindi or in regional languages. To this clarification, the Hon'ble Member expressed his satisfaction.

(b) Steps to implement the use of Hindi or regional languages in the District Courts and Lower Courts are to be taken by the concerned State Governments.